

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 201
IA No. 239/JPR/2022
IA No. 174/JPR/2024
CP No. (IB)- 88/7/JPR/2021
Under Section 7 of IBC, 2016

In the matter of:

Naman Goyal & Ors.

.... Financial Creditor/Applicant

Versus

Ninaniya Estates Ltd.

...Corporate Debtor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

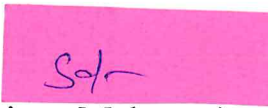
Present Through Video Conferencing: -

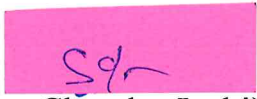
For the Applicant : Vijay Choudhary, Adv.

For the Respondent : Sonal Anand, Adv.

ORDER

Heard Mr. Vijay Choudhary, Adv. appearing on behalf of the Petitioner. Mr. Sonal Anand, Adv. appearing on behalf of the Respondent. It is submitted by learned counsel for the Respondent that his client intends to make more payments in this matter. However, learned counsel for the Petitioner submits that only a sum of Rs. 25 lakhs has been paid in total by the Corporate Debtor out of Rs. 25 Crores liability as Corporate Debtor. If the matter is not settled between the parties, both the counsels shall remain prepared to argue the matter on merits. List the matter on 13.08.2024 on the top of the Priority List.


(Rajeev Mehrotra)
Technical Member


(Deep Chandra Joshi)
Judicial Member

July 16, 2024